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Implementation of Orissa DD Projects

- 272. SHRI NAVEEN PATNAIK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) the number of Projects implemented by Doordarshan in Orissa during the Eighth plan;
- (b) the amount spent on those projects in that plan period;
- (c) the Ninth plan proposal outlay and anticipated expenditure of Doordarshan projects in Orissa; and
 - (d) the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): (a) and (b) Two TV studio centres 1 high power TV Transmitter (HPT),39 Low Power TV Transmitters (LPTs) and 6 very Low power TV Transmitters (VLPTs) have been commissioned into service in the state of Orissa during the Eighth plan period at a total capital cost of Rs. 73.33 crores.

(c) and (d) The outlay of Doordarshan project for Orissa in the Ninth Plan would depend upon extent of funds approved for the Ninth plan proposals of Doordarshan by the competent authority.

Utilisation of Funds

- 273. SHRI RAMASHRAYA PRASAD SINGH: Will the Minister of RAILWAYS be pleased to state :
- (a) whether there is a large scale of scam in the utilisation and misappropriation of funds in the Town Supply Department and Hospital Department of Liluah Workshop under Eastern Railway by CWM, Liluah Workshop; and
- (b) if so, the details thereof and the remedial measures taken by the Government in this regard?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN): (a) No, Sir.

(b) Does not arise.

Control Tower Facility

- 274. SHRI CHAMAN LAL GUPTA: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) the Airports in India that have Control Tower Facility alongwith the cost involved in the construction of each of them;
- (b) reasons for not having control towers on all the Airports;

- (c) the agency that is responsible for controlling the Air Traffic; and
- (d) the steps taken by the Government to minimise the mid-air Collusions?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN): (a) and (b) The domestic and international airports, which are in operation, have been provided with control tower facilities. These facilities are provided as a part of the terminal buildings and hence separate costs cannot be indicated for each airport. However, new control tower cum technical blocks have been constructed at Delhi and Mumbai international airports at a cost of Rs.49 crores and construction of new control towers has been taken up to at Dimapur, Tirupathi, Kargil, Indore, Imphal & Vadodara at costs ranging between Rs.0.20 crores to 2.65 crores.

- (c) Airports Authority of India controls the Civil Air Traffic and defence authorities provide air traffic services at airports controlled by them.
- (d) DGCA has formulated requirements which have been issued through Civil Aviation Requirements for mandatory installation of Airborne Collision Avoidance System (ACAS) on aircraft and mode 's' transponders. The main steps taken to avoid chances of mid-air collisions are: (i) Refresher courses to update professional knowledge of Air Traffic Controllers, (ii) Periodical proficiency checks of Air Traffic Controllers, (iii) Monthly random analysis of ATC tape transcripts to ensure that Air Traffic Controllers use standard phraseology and follow the laid down procedure while giving instructions to aircraft, (iv) Appropriate action against Air Traffic Control Officers (ATCO) involved in ATC incidents, (v) Modernisation of Air Traffic services at Delhi and Mumbai airports, and (vi) Proper maintenance of navigational communication and landing facilities.

[Translation]

Leasing of NAAI Land

- 275. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of CIVIL AVIATION be pleased to state :
- (a) whether C.B.I. has registered any case about leasing of land of National Airport Authority of India due to which a huge loss of revenue has been caused; and
 - (b) if so, the details there of?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN): (a) and (b) Central Bureau of Investigation (CBI) have registered a case on 19.2.97 in